

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4948-4975/2019

(Arising out of impugned final judgment and order dated 24-04-2019 in CRMM No. 3377/2019 24-04-2019 in CRMM No. 3790/2019 24-04-2019 in CRMM No. 3828/2019 24-04-2019 in CRMM No. 3857/2019 24-04-2019 in CRMM No. 3860/2019 24-04-2019 in CRMM No. 3862/2019 24-04-2019 in CRMM No. 3864/2019 24-04-2019 in CRMM No. 3867/2019 24-04-2019 in CRMM No. 3868/2019 24-04-2019 in CRMM No. 3869/2019 24-04-2019 in CRMM No. 3871/2019 24-04-2019 in CRMM No. 3875/2019 24-04-2019 in CRMM No. 3888/2019 24-04-2019 in CRMM No. 3894/2019 24-04-2019 in CRMM No. 3895/2019 24-04-2019 in CRMM No. 3904/2019 24-04-2019 in CRMM No. 3906/2019 24-04-2019 in CRMM No. 3912/2019 24-04-2019 in CRMM No. 3913/2019 24-04-2019 in CRMM No. 3921/2019 24-04-2019 in CRMM No. 3924/2019 24-04-2019 in CRMM No. 3925/2019 24-04-2019 in CRMM No. 3926/2019 24-04-2019 in CRMM No. 3929/2019 24-04-2019 in CRMM No. 3932/2019 24-04-2019 in CRMM No. 3949/2019 24-04-2019 in CRMM No. 4018/2019 24-04-2019 in CRMM No. 3369/2019 passed by the High Court of Punjab & Haryana at Chandigarh)

SURINDER SINGH DESWAL @ COL. S. S. DESWAL &amp; ORS. Petitioner(s)

VERSUS

VIRENDER GANDHI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.84059/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-05-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE A.S. BOPANNA  
(VACATION BENCH)For Petitioner(s) Mr. Vijay Hansaria, Sr. Adv.  
Mr. Aman Nandrajog, Adv.  
Mr. Sumeer Sodhi, AOR  
Mr. Siddharth Sharma, Adv.

For Respondent(s) Mr. Alok Sangwan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Arguments concluded.

List on 29 May 2019 for orders.

(MANISH SETHI)  
COURT MASTER (SH)(RAJINDER KAUR)  
BRANCH OFFICER